

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 761/ND/2018  
(CA No.482 & 485/2019)

In the matter of :

Ms. Sony pictures Networks India (P) Ltd

.. PETITIONER

Vs.

Ortel Communication Limited

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 08.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor :


For the Respondent/Corporate Debtor : Mr. BK Mishra, Mr. Ankit Jalal, Advocates  
Ms. Mallika Prabhakar, Mr. Rajat Prakash,  
Advocates for Karnataka Bank

For the Intervener : Mr. Hitesh Sachar, Ms. Namita Jose, Advocates for RP

ORDER

Due to paucity of time, the matter is adjourned as directed by the  
Hon'ble Members.

Put up on 25.11.2019 in CA No.482, 485 & 825/2019.

  
(Madhu Narula)  
Court Officer

Surjit